

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

Weekly Hearing Schedule for the month of May, 2022 (2.5.2022 to 6.5.2022) (through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
5.5.2022 Thursday At 10.30 A.M. Misc. Petitions	1.	86/MP/2022	AEPL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking a direction against direction against Respondent No. 1 to extend the start date of MTOA, as sought for by Petitioner No.1 vide its letter dated 10.01.2022, and further restrain Respondent No. 1 from taking any coercive and precipitative measures, including but not limited to levying any penalty/ charges etc. for non-operationalisation of 114.25 MW out of the total 240 MW, on the Premise of the start date of MTOA being taken as 1.2.2022, till the final disposal of the present proceedings (On admission).
	2.	120/MP/2022	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and 22 of the Agreement for Procurement of Power dated 25.10.2021 seeking directions to Southern Regional Load Despatch Centre seeking revision of schedule in accordance with notified declared Availability by Jindal Thermal Power Limited( On admission).
	3.	133/MP/2021 alongwith I.A.No.52/2021	RPPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the relevant provisions of the PPA, inter alia seeking extension/ deferment of Scheduled Commissioning Date for 45.6 MW out of the total 250 MW wind power project on account of Force Majeure events which delayed the Petitioner in performing its obligations under the Power Purchase Agreement dated 2.1.2018; declaration that the Petitioners Termination Notice dated 20.6.2021 claiming discharge by way of termination of the PPA with respect to the limited un-commissioned capacity of 19.9 MW out of the Project, in accordance with Article 4.5.3 read with Article 13.5 of the PPA is valid and binding (Interlocutory application seeking ad-interim ex-parte stay on operation of the letters dated 5.5.2021 and 7.5.2021 and restraining the Respondents from taking any coercive action against the Petitioner)( Part-heard).
	4.	111/MP/2022	GUVNL	Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Clause 5(b) of the Settlement Deed dated 3.1.2022 and Supplemental PPA dated 30.3.2022 entered into between the Petitioner and the Respondent in regard to the base rate as on 15.10.2018.
Coram: Chairperson Member (ISJ) Member (AG) Member (PKS)	5.	11/RP/2022	NTPC	Petition for review of the Order dated 31.1.2022 in Petition No. 401/GT/2020 (On admission)
	6.	12/RP/2022	NETCL	Petition for review of the Order dated 28.2.2022 in Petition No. 308/TT/2020 (On admission)
Coram: Chairperson Member (AG) Member (PKS)	7.	26/RP/2021	JPL	Petition for review of the Order dated 24.11.2021 in Petition No. 560/MP/2020.

Sd/-  
(T.D. Pant)  
Joint Chief (Legal)  
4.5.2022